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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 1189/KB/2018

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th October, 2019, 10:30 A.M

Name of the Company		Bard Roy Infotech Pvt.Ltd. -Vs- Rahul Telematic and Software Technologies Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ms. Aayaa Chatterjee, Adv.

for the
operational
creditorA
30/10/19

1. Satyaki Chaudhuri Adv.

for the
IRP
for the
corporate
debtorSatyaki Chaudhuri
30/10/2019

2. Kaustab Chatterjee Adv.

Kaustab Chatterjee
30.10.2019.**ORDER**

Ld. Interim Resolution Professional appears. Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

CA(IB) 1439/KB/2019 - This is an application filed by the Resolution Professional u/s. 12A for recording settlement in between the Operational Creditor and the Corporate Debtor and it is submitted that no other claim has come forward and that having satisfied that the matter was settled out of the Tribunal, we are recording satisfaction on the side of the applicant/Operational Creditor As requested, we are permitting the applicant/Operational Creditor to withdraw the application. Accordingly,

the application is allowed. CP is disposed of as withdrawn. CA is also disposed of.

File is consigned to record.



(Harish Chander Suri)
Member (T)



(Jinar K.R.)
Member (J)